

CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench

C.P. No.3 of 1996 in O.A. No.2467 of 1995

New Delhi, dated the 30th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Ram Lok Singh, S/o Shri Harbant Singh, R/o 180, Subhash Puri, Kankar Khera, Meerut Cantt.

.... APPLICANT

(None appeared)

B.

VERSUS

Col. B. Ramachandran, Offg. C.M. (P&A), 510, Army Base Workshop, Meerut Cantt.

RESPONDENTS

(By Advocate: Shri V.S.R. Krishna)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

None has appeared for the applicant even on the second when this case was called cut. Shri V.S.R. Krishna, counsel for the respondents appeared and was heard.

2. Shri Krishna has invited our attention to the compliance affidavit filed by the Respondents and in particular Annexure R-2) dated 26.3.96 and the applicant's receipt of even date. Under the circumstances it is



manifest that nothing further survives in the CP which is accordingly dismissed and the notices against the alleged contemners are discharged. No costs.

(Mrs. LAKSHMI SWAMINATHAN) Member (J)

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